REFERENCE TO QUESTION RE M/S KARNATAKA EXPORT HOUSE

Re/, to question

MR. DEPUTY CHAIRMAN: Now

Papers to be laid on the Table.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): उपसभापति जी, मैं एक प्याइंट झाफ धाईर रेज करना चाहता हूं। आप मेरी बात सुन लें। यहां के संसद् सदस्यों के संबंध में मेरा निवेदन यह है धौर मैं चाहता हूं कि ग्राप इस पर अपनी व्यवस्था दें कि. (Interruption) मेरी बात सुन ली जाय। मेरा निवेदन है कि (Interruption) प्रश्न होते हैं उन का उत्तर मानतीय मंत्रियों की ग्रोर से दिया जाता है।

श्री प्रकाशवीर शास्त्री ग्राप मेरी बात सुन लें। आप मंत्री को बाद में बुलायें। मैं पहले से खड़ा हुया हूं। मेरा निवेदन यह है कि यहां जो सदस्यों की स्रोर से प्रण्न किये जाते है.

श्री राजनारायण (उत्तर प्रदेण)ः ग्राप से निवेदन हैं कि श्राप उन की बात सन लें।

MR. DEPUTY CHAIRMAN: Question Hour is over. Is it a point of order with regard to the Statement?

MR. DEPUTY CHAIRMAN : Any point of order with regard to Question Hour should be raised only during Question Hour.

श्वी प्रकाशवीर शास्त्री: मैं यह प्याइंट आफ आर्डर रेज करना चाहता हूं आप के माध्यम से और इस पर आप की व्यवस्था चाहता हूं स्पष्ट कि यहां पर जो प्रश्नोत्तर काल का घंटा होता है और उस में जो प्रग्न किये जाते हैं... MR. DEPUTY CHAIRMAN: What do *a* want ro say? Question Hour is over.

श्री प्रकाशवीर शास्त्री: मेरा कहना यह है कि म्राज के समाचार पत्नों में निकला है कि यहां एक प्रश्न था कर्नाटक हाउस के संबंध में, उस में तीन करोड का घोटाला हुआ। था, उस प्रश्न के ऊपर कांग्रेंस के दो माननीय सदस्यों श्री ए० जी० कूलकर्णी ग्रौर श्री झुटणकान्त जी ने जो प्रश्न पूछे उस के लिए उन के खिलाफ कार्यवाही की जा रही है। अमरीका या दूसरे देशों में परिस्थिति यह है कि वहां अगर कोई गलत काम करता है तो उस को दंड दिया जाता है लेकिन हमारे यहां स्थिति यह है कि यदि कोई सही काम करता है तो उस को दंड दिया जा रहा है। तो मैं व्यवस्था यह चाहता हं कि यहां पर जो कार्यवाही होती है उस कार्यवाही को सदन के बाहर कहीं चैलेंज नहीं किया जा सकता...

MR. DEPUTY CHAIRMAN: I am calling for the next item. Papers to be on the table.

श्वी प्रकाशवीर शास्त्री: मैं तो केवल इतना चाहता हूं कि यहां पर जो कार्य-वाही हो उस कार्यवाही पर बाहर किसो प्रकार से कोई ऐक्शन लिया जा सकता है क्या, इस पर श्राप ग्रपनी व्यवस्था दें।

MR. DEPUTY CHAIRMAN: Point- oi order on the Question Hour can only be raised during the Question Hour. You are raising a point of order on the Qui-tion Hour when the Question Hour is over, when there is no such busines; be! the House.

Now, Papers to be laid on the Table.

SHRI NIREN GHOSH: (West Bengal): .No, this is i point ol privilege...

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MR. DEPUTY CHAIRMAN: Mr.

Ghosh, please sit down.

SHRI NIREN GHOSH: This is a point of privilege.

MR. DEPUTY CHAIRMAN: leal ahead) Eoi Papers to be laid on the Table. -it down, Mr. Niren Ghosh.

SHRI NIREN GHOSH: I want to mme a motion for privilege.

PAPERS LAID ON IHE TABLE

Notifications under the All India Services Act, 1951

THE MINISTER OF STATE IN I HI'. MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL. (SHRI RAM NIWAS MIRDHA): Sir. I beg to lay on the Table, under sub-sec lion (2) of Section 3 of the All India Services Act, 1951 a copy each (in English and Hindi) o! the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms):—

1. Notification G.S.R. No. 776, dated the llth July, 1974, publishing the All India Services (Medical Attendance) Amendment Rules, 197-1. [Placed in Library. See No. 1.T-18104/74.]

2. Notification G.S.R. No. 777. dated the 16th July, 1974, publishing the Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1974,

3. Notification G.S.R. No. 778, dated the lfith July, 1974, publishing the Indian Administrative Service (Pay) Ninth Amend menl Rules, 1974.

ed in Library. See. No. II for 2 and 3].

Annual Administration Report (1972-7!>) of the Gujarat Electricity Board and Related Paper

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRA

SAD): Sir. 1 beg to la} on the Fable, under

sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with subclause (iii) of clause (c) of the Proclamation dated the 9th February, 1971, issued by the President in relation to the State of Gujarat, a copy of Annual Administration Report of the Gujarat Electricity Board foi the year 1972-73, together with a statement (in English and Hindi) givirt for not laying simultaneously the Hindi version of die Report. [Placed in Libra?) *o.* LT-8136

Supplementary Report (1972-73> of the Comptroller and Auditor General of India Union Government (Civil)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Fable, under clause (1) of article l.'il of the Constitution, a copy of the Supplemental Report ot the Comptroller anil Auditor General of India for Hit

neat (Civ LI). [Plat. I in Library. See No. LT-8140/74.]

MR. DEPUTY CHAIRMAN: Now, Mr Kulkarni, Calling Attention Motion.

REFERENCE TO POINT OF PRIVILEGE ARISING OUT OF ANSWER TO STARRED QUESTION NO. 325

राजमारायण (उत्तर प्रदेश): श्री में आप की आजा से विजेपाधिकार प्रश्न संबंधी जो नियमाबली 187 से 190 行事 ž. उन का पडना श्रीमन्, बाहता ď, ۰. बह व्यवस्था प्रश्न है

श्री उपसभाषति : यह कार्लिंग अटेंशन पर है क्या ?

Mr. Rajnarain. let me lei! yotl seiv plainly. If you want to raise a point of order with regard to a certain business, thai business must be there before the House. You cannot raise a point ol order unit regard to Question Hour when Calling Attention is called